

(Interruptions)

MR. SPEAKER : Nothing goes on record. I have not allowed these gentlemen...

*(Interruptions)***

12.05 hrs.

[English]

PAPERS LAID ON THE TABLE

Review on and Annual Report etc. of Metal Scrap Trade Corporation Ltd., Calcutta for 1985-86 and National Mineral Development Corporation Ltd., Hyderabad for 1985

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT) : I beg to lay on the Table a copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86.
- (ii) Annual Report of the Metal Scrap Trade Corporation Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3258/86]
- (b) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1985-86.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, See No. LT-259/86]

Review on and Annual Report etc. of National Aluminium Company Ltd. Bhubaneswar for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1985-86.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3260/86]

Notification under Essential Commodities Act and Review on and Annual Report etc. of Karnataka Agro-Industries Corporation Ltd., Bangalore for 1983-84 and Andhra Pradesh Agro-Industrios Corporation Ltd., for period ending 30.9.1984 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table :—

- (1) A copy of the Fertilizer (Control) (Third Amendment) Order, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1160(E) 8n Gazettee of India dated the 21st October, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in library. See No. LT-3261/86].
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

- (a) (i) Review by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1983-84.
- (ii) Annual Report of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT-3262/86].
- (b) (ii) Review by the Government on the working of the Andhra Pradesh Agro Industries Development Corporation Limited Hyderabad, for the year ended 30th September, 1984.
- (iii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th September, 1984, along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-3263/86].

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Wednesday, the 19th November, 1986, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the joint committee of the Houses on the Railways Bill, 1986. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the commendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to consolidate and amend the Law relating to Railways and resolves that the following fifteen members of the Rajya Sabha be nominated to serve on the said Joint Committee :—

1. Shri Pawan Kumar Bansal
2. Shri Kamalendu Bhattacharjee
3. Shri V. Ramanathan
4. Shri Mirza Irshadbaig
5. Shri Murlidhar Chandrakant Bhandare
6. Shri Suresh Pachouri
7. Shrimati Pratibha Singh
8. Shri S.B. Ramesh Babu
9. Shri Deba Prasad Ray
10. Shri P.N. Sukul
11. Shri Sukamal Sen
12. Dr. Bapu Kaldato
13. Shri Parvathaneni Upendra
14. Shri Atal Bihari Vajpayee
15. Shri Satya Prakash Malaviya."

12.07 hrs.

STATEMENT RE : BILATERAL TALKS
WITH HEADS OF GOVERNMENT/
HEADS OF STATE DURING
SECOND SAARC SUMMIT
HELD AT BANGALORE

[English]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARAYAN DATT TIWARI) : Hon'ble Members will recall the statement by PM on 19 November regarding the outcome of the Second SAARC Summit held in Bangalore. In addition to the meetings which were held in the context of SAARC, Prime Minister also exchanged views with other Heads of State/Government